

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1532/97

(18)

Date of Order: 16-2-98.

Between:

Sivakoti Venkata Satya Bas.

.. Applicant.

and

1. Union of India, rep. by Secretary,  
Ministry of Defence, New Delhi.

2. General Manager, Naval Armament Depot,  
Visakhapatnam.

3. Flag Officer, Commandant-in-Chief,  
Head Quarters, Eastern Naval Command,  
Naval Base, Visakhapatnam.

.. Respondents.

For the Applicants Mr. V.Venkata Ramana, Advocate.

For the Respondents: Mr. V.Rajeswar Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

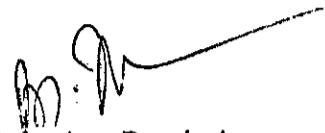
Heard Mr.V.Venkata Ramana and Mr.V.Rajeswar Rao for the applicant and Respondents, respectively.

The applicant's father who was a Printer-cum-Composer in Naval Armament Depot passed away in 1990. The present Applicant is the younger son of the deceased employee. The elder son is reported to be staying separately with his family and not looking after the needs of the Applicant and his mother. In support of this the Applicant now submits two certificates issued by the concerned Mandal Revenue Officers. The candidature of the Applicant, which was considered in two earlier occasions, was rejected on the sole ground that the family has no liability to meet. The Applicant's sister is duly married and settled. So is his elder brother. 8 years have elapsed since the date of the demise of the Applicant's father. The question of offering an appointment to a member of the family with a view to providing the bereaved household with immediate succour does not therefore, arise in this case, since considerable time has elapsed.

The Applicant, however, forcefully submits that he and his mother are living in utter indigence with no means of support except a meagre family pension. While the rejection of the Applicant cannot be faulted or interfered with on legal or technical grounds, it would still seem proper to make an observation that the Applicant might deserve some consideration in view of the reported continuing financial distress of the family. The Respondents may, if they so choose, have an independent enquiry done about the financial status and problems of the family. If satisfied as to the

as to the merits of the Applicant's contention, it would be fair to have a review and a fresh look at this case. This may be done.

OA is disposed of.



Deputy Registrar

To

1. The Secretary, Union of India,  
Ministry of Defence, New Delhi.
2. The General Manager, Naval Armament Depot,  
Visakhapatnam.
3. The Flag Officer, Commandant-in-Chief,  
Head Quarters, Eastern Naval Command,  
Naval Base, Visakhapatnam.
4. One copy to Mr. Venkataramana, V. Advocate, CAT. Hyd.
5. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
6. One spare copy.

pvm

*9/2/98*  
TYPED BY  
COMPILED BY

I Court  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 16-2-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in  
O.A.No. 1532/97

T.A.No. (W.R.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

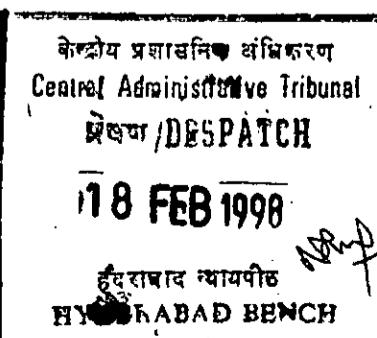
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYD. I. C. C.  
O.A. NO. 1532/97

Date of Order: 16-2-98.

Between:

Livakoti Venkata Satyan Rao.

.. Applicant.

and

1. Union of India, rep. by Secretary, Ministry of Defence, New Delhi.
2. General Manager, Naval Ammunition Depot, Visakhapatnam.
3. Flag Officer, Commandant-in-Chief, Head Quarters, Western Naval Command, Naval Base, Visakhapatnam.

.. Respondents

For the Applicant: Mr. V. Venkata Ramana, Advocate.

For the Respondents: Mr. V. Rajeswar Rao, Addl. C.G.C. I.A.S.

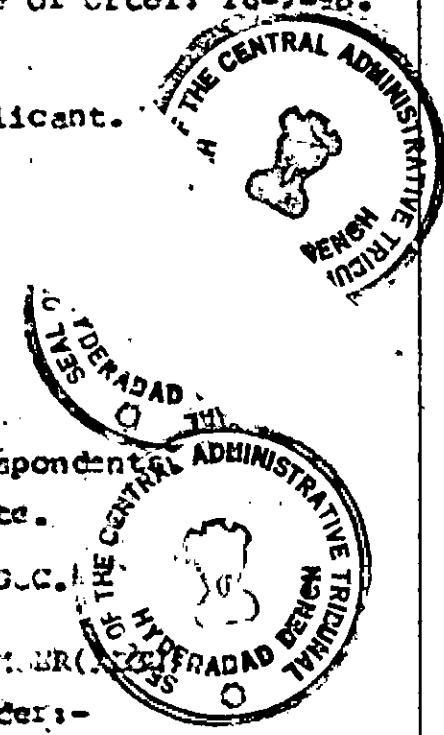
Oral Advs: T.I. R.K. Rao, M. R. K. RAILLAER PLACAE, M.L. RAO (Adv.)

The Tribunal made the following Order:-

Heard Mr. V. Venkata Ramana and Mr. V. Rajeswar Rao for the applicant and respondents, respectively.

The applicant's father who was a Printer-cum-Compositor in Naval Ammunition Depot passed away in 1990. The present applicant is the younger son of the deceased employee. The elder son is reported to be staying separately with his family and not looking after the needs of the applicant and his mother. In support of this the applicant now submits two certificates issued by the concerned Mandal Revenue Officers. The candidature of the applicant, which was considered in two earlier occasions, was rejected on the sole ground that the family has no liability to eat. The applicant's sister is duly married and settled. So is his elder brother. 8 years have elapsed since the date of the demise of the applicant's father. The question of offering an appointment to a member of the family with a view to providing the bereaved household with immediate succour does not therefore, arise in this case, since considerable time has elapsed.

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to the merits of the applicant's contention, it would be fair to have a review and a fresh look at this case.  
This may be done.

is proposed of.

प्रमाणित इति

CERTIFIED TO BE TRUE COPY

कानूनी प्रक्रिया उप रजिस्ट्रार (न्यायिक)

Court Officer/Dy. Registrar

केन्द्रीय प्रशासन न्यायिक बैठक

Central Administrative Tribunal

हैदराबाद न्यायपाठ

HYDERABAD BENCH

AC/-x x  
Deputy Registrar

to

1. The Secretary, Union of India,  
Ministry of Defence, New Delhi.

2. The Governor, Andhra Pradesh,  
Vizianagaram.

3. The Adj. Officer, Commandant-in-Chief,  
Quarters, Central Naval Command,  
Vizianagaram.

4. A copy to Mr. A. Akbar Ali, M.A.C.C. to, Hyderabad.

5. One copy to Mr. V. V. Jagannath Rao, M.A.C.C. to, Hyderabad.

6. One copy.

VN